

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 464**

TO BE ANSWERED ON THE 19th DECEMBER, 2017 /AGRAHAYANA 28, 1939 (SAKA)

NEW LAWS FOR NGOs

464. SHRI K. ASHOK KUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is considering a new law to regulate Non-Governmental Organisations (NGOs) and their funding;

(b) if so, the details thereof;

(c) whether it is true that till date not a single NGO has been prosecuted; and

(d) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) & (b): No Madam, The Regulation and monitoring of NGOs and their funds is governed under the Foreign contribution (Regulation) Act, 2010 read with Foreign Contribution (Regulation) Rules, 2011. There is no proposal of any new law.

(c) & (d): No NGO has been prosecuted under FCRA, 2010 till date.
